

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 22

C.P. (IB)/583(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES: **THE BANK OF MAHARASHTRA V/s**
MITTAL RAMESH DEDHIA

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/583(MB)2023

- 1) Mr. Abhishek Samant, Ld. Counsel for the Petitioner is present. None present for the Respondent/Personal Guarantor, when the matter is called out.
- 2) Ld. Counsel for the Petitioner submits that the Respondent/Personal Guarantor till date has not filed and placed on record Affidavit in Reply. Record reveals that this Bench *vide* its order dt. 09.05.2024, has already proceeded the present Company Petition *ex parte* against the Respondent herein. Petitioner herein is directed to file and place on record Authorisation in favour of General Manager to execute further Authority.
- 3) Stand over to 13.08.2024, for further consideration and hearing.

Sd/-

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PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)